

CENTRAL ADMINISTRATIVE TRIBUNAL
 CALCUTTA BENCH
 KOLKATA

LIBRARY

OA. 350/579/2017

Date of order: 23.09.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

**BANABRATA DUTTA & ANR.
 VS.
 EASTERN RAILWAY**

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. H. Ghosh, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both sides.

2. Ld. Counsel for applicant submits that although the stepping up of pay ^{order} has been released but arrears has not been released for which ld. Counsel for applicant seeks liberty to prefer a representation before the appropriate authority for releasing such payable amount within a period of 4 weeks from the date of receipt of a copy of this order.
3. In the event, such representation is preferred, the same shall be disposed of within 3 months from the date of receipt of such representation.

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4. With the above, the OA is disposed of accordingly. No costs.



(Dr. Nandita Chatterjee)
Member (A)



(Bidisha Banerjee)
Member (J)

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